

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 116/MP/2018

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of PPA dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back PPA executed by PTC with Jaipur Vidyut Vitran Nigam Limited, Ajmer Vidyut Vitran Nigam Limited, Jodhpur Vidyut Vitran Nigam Limited dated 1.11.2013.

Petitioner : Maruti Clean Coal and Power Limited (MCCPL)

Respondents : Jaipur Vidyut Vitran Nigam Limited and Others

Date of Hearing : 8.3.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Matrugupta Mishra, Advocate, MCCPL
Ms. Ankita Bafna, Advocate, MCCPL
Ms. Swapna Seshadri, Advocate, Rajasthan Discoms
Shri Ashwin Ramanathan, Advocate, Rajasthan Discoms
Shri Aashish Anand Bernard, Advocate, PTC India
Shri Paramhans Sahani, Advocate, PTC India

Record of Proceedings

Learned counsels for the Petitioner and the Respondents advanced their extensive arguments in support of their contentions and reiterated the submissions made in their pleadings.

2. After hearing the learned counsels for the Petitioner and the Respondents, the Commission directed the Petitioner and the Respondents to file their respective written submissions with, copy to each other, by 25.3.2019.
3. Subject to the above, the Commission reserved the order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**